

OFFICE OF THE REGISTRAR GENERAL, GAUHATI HIGH COURT,
MAHATMA GANDHI ROAD, PANBAZAR, GUWAHATI.

RTI APPEAL NO. –I.D. NO. 05/2018

APPELLANT :- Shri T.V. Sunderasan, D 211 Lok Terrace, Plot 16,
Sector-17, Vashi, Navi Mumbai- 400703

RESPONDENT :- REGISTRAR(JUDICIAL) –Cum-PIO, GAUHATI HIGH COURT

DATE OF APPEAL :-09/08/2018

DATE OF HEARING :- 29/01/2019

DATE OF ORDER :- 04/02/2019

Factual Background:-

Being aggrieved by the response received from the Respondent in the Form 'B' or 'C' within thirty days of submission of Form 'A', appellant- Shri T.V. Sunderasan,, preferred this appeal, which is docketed vide Regd. ID No. 05/18.

Before a discussion is directed towards the issue in question, a brief reference to the background of this appeal would be advantageous.

The appellant has filed an application seeking some information from this Registry. The same was registered vide **ID. No.29/2018** dated 29/05/2018 , but rejected due to invalid IPO enclosed towards application fee, said application was replied in 'D'-Format (Rejection Order) vide this Registry' letter No. HC-XXXV.01/2018/118 /RTI dated 05/06/2018.

Thereafter he preferred another RTI application which was registered vide **ID. No.130/2018** dated 04/07/2018. In response, the Registrar (Judicial) & PIO, Gauhati High Court, vide letter No HC-XXXV.01/2018 /179 /RTI dated 07/08/2018, replied as under:-

"Information sought for being in-comprehensible, information could not be furnished."



Ground Of Appeal:-

The appellant has not cited any precise reasons but going through the petition what could be understood is that the appellant is dissatisfied with the response received from the PIO.

Submission:-

While admitting the appeal the date for hearing was fixed on 29.01.2019, and the appellant was duly notified about the date, vide letter No. HC.XXXV-15/2018/13-15 dtd. 21.01.2018. But the appellant never turned up, instead he made written submission through e-Mail highlighting following points:-

- (i) Health problem
- (ii) Financial constraint
- (iii) Another RTI hearing on schedule on that day at Navi Mumbai,

Decision and reasons thereof:-

I have gone through the appeal and the documents enclosed therewith carefully. Also I have gone through the record carefully. The record reveals that the original RTI application was of 41 pages and his revised application was of 19 pages. The information sought for by the appellant is not precise and specified and to the point and it is quite impossible to find out what is the real issue. He has referred different pages, annexure and paragraphs throughout the petitions and it is quite difficult task to link each other. The petitions are full of ambiguity and doubt. Nothing could be crystallised from a bare perusal of the same.

In this context a reference may be made to the Rule 3 (b) & (d) of Gauhati High Court (Right to Information) Rules 2008 which read as under:-

(b) Every application shall be made for one particular item of information only.

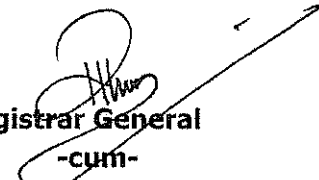
(d) The information requested shall be sufficiently specified in the application as to lead to its identification without any difficulty, ambiguity or doubt.

Since the information sought for by the appellant is not sufficiently specified in the application as to lead to its identification without any difficulty, ambiguity or doubt the learned PIO is absolutely right in replying that- **"Information sought for being incomprehensible, information could not be furnished."**

Even the appeal petition is also not specific and the grounds mentioned therein could not be understood without any difficulty, ambiguity or doubt.

In the result, the appeal stands dismissed.

Let this order be communicated to the Appellant as well as the PIO, Gauhati High Court.



Registrar General
-cum-
Appellate Authority